

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3069/2017

New Delhi, this the 6th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Aditi Vyas [Aged 32 years, Young Professional],
W/o Shri Mayank Singh,
B-401, Sansad Vihar Apartments,
Plot No.2, Sector-3, Dwarka,
New Delhi-110075. .. Applicant

(By Advocate : Shri Pranav Sarthi with
Shri Bhaskar Subramanian)

Versus

1. Director General, Employment & Training,
Ministry of Labour and employment,
Shram Shakti Bhawan, Rafi Marg,
New Delhi-110003.
2. Project Head-CEO, MCC Gurgaon,
106-107 (Above SBI Bank),
DLF City Court, Sikanderpur,
Near Sikanderpur Metro Station,
Gurgaon, Haryana-122004.
3. Director, NICS,
A-49, Sector 62, Noida. ... Respondents

(By Advocate : Shri J.P. Tiwari for R-1)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant and Shri J.P. Tiwari, who appeared on behalf of respondent No.1 on receipt of advance notice.

2. The applicant, a contractual Young Professional in National Career Service under the respondents, filed the O.A. seeking the following relief(s):

- “8.1 To re-instate the Applicant to the position of Young Professional as was occupied by the Applicant prior to maternity leave along with monetary benefits till date;
- 8.2 To declare and award the Applicant maternity benefits to the tune of 26 weeks;
- 8.3 To allow the OA with costs.
- 8.4 To pass such other order(s) as this Hon’ble Tribunal deems fit and proper in facts and circumstances of the present case.”

3. Learned counsel for the applicant submits that the applicant has made number of E-mail representations to the concerned authority ventilating her grievance. However, no orders have been passed thereon till date.

4. It is seen that the applicant has not made any written representation to any specific authority except sending e-mails with individual names of certain officers.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to give an appropriate representation in physical form, duly signed, to the concerned respondents ventilating her grievances within one week from the date of receipt of a copy of this

order and on receipt of such a representation from the applicant, the concerned respondents shall consider the same and pass appropriate speaking and reasoned orders thereon within 30 days therefrom, in accordance with law. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /